

Deteriorating development in West Bengal due to Maoist violence

691. SHRI A. VIJAYARAGHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Maoists violence and related developments have drastically deteriorated the peace and development process of Midnapore, Buanura and Purulia districts of West Bengal as on date;

(b) if so, the year-wise and category-wise details, including the number of security men, women, men, elected representatives to various bodies, kids, labourers, due to above actions during last three years;

(c) the details of steps taken to establish peace in the above districts; and

(d) the steps taken to rebuild the economic capabilities of the people who were affected with the above processes in details?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) :
(a) to (d) In the districts of Buanura, Purulia and West Midnapur in West Bengal, there have been 21 incidents in 2006 with 16 casualties; 43 incidents in 2007 with 8 casualties; 31 incidents in 2008 with 24 casualties and 198 incidents in 2009 (till November 15) with 110 casualties. The Central Government assists efforts of the State Governments to deal with naxalites in the States. These include providing of Central paramilitary forces (CPMFs); sanction of India Reserve (IR) battalions, modernization and upgradation of the State Police and their Intelligence apparatus under the Scheme for Modernization of State Police Forces (MPF scheme); re-imbusement of security-related expenditure under the Security related Expenditure (SRE) Scheme; assistance in training of State Police through Ministry of Defence, Central Police Organisations and Bureau of police Research and Development; sharing of Intelligence and assistance in development works through a range of schemes of different Central Ministries.

Pending Bill of Orissa regarding Scheduled Tribes

692. SHRI BHAGIRATHI MAJHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware about the pending bill of Orissa State which concern Scheduled Tribes in Scheduled area and the immovable property (Land) mortgage to Government and to PSUs companies;

(b) if so, the reasons for not giving assent/consent to the said bill though it is the matter of the Tribal peoples development; and

(c) if so, by when this bill will be sent to the President of India for the final notification?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) Yes, Sir.